

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3875 of 2021

Pancham Kumar **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A. K. Chaturvedy, Advocate
For the State : Mr. Tarun Kumar, A.P.P.

02/17.04.2021 Heard Mr. A. K. Chaturvedy, learned counsel for the petitioner and Mr. Tarun Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Chatra Sadar P.S. Case No. 372 of 2019.

Some miscreants had entered the under construction building and snatched the mobile of the informant.

It has been alleged that two of the labourers were abducted and taken towards the forest. The miscreants had demanded levy of Rs. 20,00,000/-. It has also been alleged that the labourers were later on released.

The petitioner seems to have been implicated on the confession of co-accused Binod Bhuiyan @ Binod Kumar Bhuiyan who has already been granted bail by this Court in B.A. No. 9423 of 2020. The petitioner is in custody since 05.12.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Chatra, in connection with Chatra Sadar P.S. Case No. 372 of 2019.

(Rongon Mukhopadhyay, J.)